

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-4169/2018
MA-4645/2018**

New Delhi, this the 01st day of November, 2018

Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)

1. Hardeb Bjattacharyya
Age 51 years,
s/o late Sh. Joydeb Bhattacharyya
working as Lower Division Clerk, Group B,
Doordarshan Kendra, Mandi House, New Delhi,
R/o 193-A, Aram Bagh,
Paharganj, Type 2, Govt Qtr,
New Delhi-110055.
2. Sh. Mahesh Kumar Singh,
Age 43 years,
s/o late Sh. Rameshwar Singh
working as Lower Division Clerk, Group B,
office of Station Director,
All India Radio, Fraser Road,
Patna-800001
R/o A-4, Phase-II, Radio Colony,
Chajjubagh, Patna-800001.
3. Sh. Anjan Kumar Deb
Age 48 years,
s/o late Sh. Sitiesh Chandra Dev,
working as Lower Division Clerk, Group B,
Doordarshan Kendra, Guwahati, Assam,
R/o Flat No. E-5, 5th Floor,
Manoranjan Residency,
Apurba Snha Path,
R.G. Baruah Road, Guwahati-Assam. Applicants

(through Sh. Padma Kumar S.)

Versus

1. Union of India, through
Secretary,
Ministry of Information and Broadcasting
Shastri Bhawan, New Delhi-110001.
2. The Chief Executive Officer,
Prasar Bharti Secretariat,
Mandi House, Tower 'C'
New Delhi-110001.
3. Secretary,
DoP&T, North Block, New Delhi-110001.
4. Secretary,
Department of Expenditure,
Ministry of Finance,
North Block, New Delhi-110001.
5. DG, AIR,
Akashwani Bhawan, Parliament Street,
New Delhi... Respondents

(through Dr. Ch. Shamsuddin Khan for R. No. 1, 3 and 4 and Sh. S.M. Arif for R. No. 2 and 5)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicants and Dr. Ch. Shamsuddin Khan, learned counsel appearing on behalf of respondent no. 1, 3 and 4 and Sh. S.M. Arif, learned counsel appearing on behalf of respondent nos. 2 and 5 on receipt of advance notice.

MA No. 4645/2018 filed for joining together is allowed.

OA No. 4169/2018

2. The applicants, who are working as LDCs under respondent no. 5 filed the OA seeking the following reliefs:

“(a) declare the action of the respondents to have not finalized the Cadre Review which is presently pending as arbitrary and illegal.

(b) direct the respondents to finalize the Cadre Review within a reasonable period of time and issue of orders of restructuring and also notify the necessary recruitment rules to effect the restructuring orders.”

3. It is submitted that the applicants made number of representations including Annexure A/1 (colly.) ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the OA is disposed of at the admission stage itself without going into the merits of the case by directing the respondents to consider the Annexure A/1 (colly.) representations of the applicants and to pass an appropriate reasoned and speaking order thereon, in accordance with law, within six months from the date of receipt of a certified copy of this order. No costs.

Let a copy of the OA be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/